

under:

Year	Road	Houses	Maintenance	Road covered by CCDA
1995-96	Bokaro Colliery	KBS GM Unit	All units under B&K Area	Gomia to Bhandardih
1996-97	GM Unit	GM Unit	-do-	-do-
1997-98	GM Unit Bokaro Colliery	GM Unit	-do-	-do-

(b) and (c) As reported by Coal India Limited, in CCL, development work is being done as per priority and recommendations of the corporate JCC and in a phased manner within the approved/sanctioned budget.

Details of expenditure on repair and maintenance, construction of buildings, roads and culverts during the last 3 years in CCL are as under:

	(Rupees Crores)		
	1995-96	1996-97	1997-98
Repair & Maintenance	13.73	11.97	19.24
Const. of Buildings	13.15	6.65	6.07
Const. of Roads & Culverts	1.51	2.20	1.58

(d) and (e) Bermo Central Colony falling under Dhori Area is not a cost centre. Hence no separate revenue budget is prepared for the particular colony under reference towards civil and E&M maintenance. Since employees from many units reside in the colony, the expenditure incurred in the maintenance of township is shared and not from the budgetary resources of different units/cost centres of the Area. The expenditure incurred

towards civil and E&M maintenance works carried out during 1995-96 and 1996-97 in respect of Bermo Central Colony is as under:

(Rupees in lakhs)

Item	1995-96	1996-97	Total
Civil Maintenance	26.09	73.32	99.41
E&M Maintenance	23.43	27.47	50.90
	49.52	100.79	150.31

(f) Does not arise in view of reply given to (d) and (e) above.

*20-11*  
Committee on Sales Tax *ahm*

1668. SHRI E. AHAMED : Will the Minister of FINANCE be pleased to state:

(a) whether the Committee which went into the question of Sales Tax War among States, introduction of Value Added Tax (VAT) and incentives to backward areas has submitted its report to Government;

(b) if so, the recommendations made by the Committee for phasing out Sales tax based incentive

schemes, timeframe for introduction of VAT and reduction of Central Sales Tax; and

(c) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) Sir, the Committee held a meeting on 10.1.1999 wherein it resolved as follows:—

- (i) Floor rates of States Sales-tax be implemented by all States and Union Territories from an early date through such modalities as may be agreed upon by the Chief Ministers.
- (ii) A meeting of the Finance Secretaries of all the States and Union Territories may be convened to arrive at a uniform approach in respect of abolition/phasing out of sales tax related incentives.
- (iii) A meeting of all the Chief Ministers may be convened to discuss the strategy of implementing recommendations relating to Central Sales Tax.
- (iv) The States may go ahead with preparatory steps such as computerisation, training programme and public awareness in respect of VAT.

[Translation]

### Export of Textiles

1669. SHRI SADASHIVRAO DADABA MANDLIK : Will the Minister of TEXTILES be pleased to state:

- (a) the details of income earned from export of textiles during each of the last three years;
- (b) its percentage out of the total export income in the country during the above period, year-wise;
- (c) whether the export percentage in the textiles sector is gradually sliding;
- (d) if so, the reasons therefor; and
- (e) the steps being taken by the Government to promote export of textiles?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) and (b) The details of export of textiles during the last three years, its percentage share in the total exports of the country have been as follows:

Year	Value in Million US\$	%share in total exports
1995-96	10,685.07	33.6%
1996-97	11,839.13	35.8%
1997-98	12,389.91 (Prov.)	36.5%

(c) No, Sir.

(d) Does not arise.

(e) In order to encourage the export of textiles, Government have been taking a number of steps, which include encouraging exporters to participate in buyer-seller meets, fairs and exhibitions, enabling import of capital goods at concessional duty for export production; special arrangements for duty free import of raw materials for export production, etc.

[English]

### Hemco Group of Companies, Bombay

1670. SHRI K.S. RAO :  
SHRI JANG BAHADUR SINGH PATEL :  
SHRI D.S. AHIRE :  
SHRI MADHAVRAO PATIL :

Will the Minister of FINANCE be pleased to state:

- (a) whether attention of the Government have been drawn to the news-item captioned "Videshi saakhpatra ke zariye 950 crore rupaye ke dhokhadhari ka bhandaphor" appearing in 'Dainik Jagran' dated January 18, 1999;
- (b) if so, whether the Hemco Group of companies of Bombay have defrauded the exchequer to the tune of Rs. 950 crore; and
- (c) if so, the full facts thereof and the action taken by the Government against them?